

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 713
ANSWERED ON 26.06.2019

TOWNSHIP AT KOLAR GOLD FIELDS

713. SHRI P.C. MOHAN:

Will the Minister of MINES be pleased to state:

- (a) whether the Union Government has received any proposal from the Government of Karnataka regarding the transfer of 10,000 acres of land from Bharath Gold Mines Limited (BGML) for developing industrial area and township in Kolar Gold Fields (K.G.F.);
- (b) if so, the details thereof;
- (c) whether the Union Government can transfer the land to any State Government free of cost, under the new mining rules passed in 2015; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a)&(b): Yes, Sir. Government of Karnataka has requested for transfer of unencumbered clear vacant land without any liabilities or assets of Bharat Gold Mines Limited for development of Industrial Node/ Township in Kolar Gold Fields. The area of the land has not been mentioned by the Government of Karnataka.

(c)&(d): The MMDR Amendment Act, 2015 does not contain any provision relating to transfer of land to any State Government free of cost.
